- 20. एमकॉम
- 21. एम.फिल/ सभी विषयों में।

महावीर प्रसाद शर्मा, प्रमुख शासन सचिव ।

(सुलभ प्रति संलग्न)

LAW (LEGISLATIVE DRAFTING) DEPARTMENT

(Group-II) NOTIFICATION Jaipur, October 05, 2018

No. F. 2 (27) Vidhi/2/2018.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following

translation in the English Language of Lords Vishwavidhyalaya, Chikani (Alwar) Adhiniyam,2018 (2018 Ka Adhiniyam Sankhyank 29):-

(Authorised English Translation)

THE LORDS UNIVESITY, CHIKANI (ALWAR) ACT, 2018 (Act No. 29 of 2018)

[Received the assent of the Governor on the 5th day of October, 2018]

An

Act

to provide for establishment and incorporation of the Lords University, Chikani (Alwar) in the State of Rajasthan and matters connected therewith and incidental thereto.

with view keep with the rapid Whereas, a to pace development in all spheres of knowledge in the world and country, it is essential to create world level modern research study facilities in the State to provide state of the art educational facilities to the youth at their door steps so that they can make out them human resources compatible to liberalized economic social order of the world:

And whereas, rapid advancement in knowledge changing requirements of human resources makes it essential that a resourceful quick and and responsive system of research and development be created which can work entrepreneurial zeal under an essential regulatory set up and such a system can be created by allowing the private institutions engaged in higher education having sufficient resources and experience establish universities and by incorporating such universities with regulatory provisions as ensure efficient working such institutions;

whereas, the Chachan Educational Welfare And and Society, Chikani, Alwar is a Society registered under the Rajasthan Societies Registration Act. 1958 (Act No. 28 of 1958) at 2004-5005, Registration No. 7/Alwar, dated 19.04.2004 in the office of Registrar, Societies, Alwar;

whereas. the said Chachan Educational and Welfare And Society. Chikani. Alwar has set up educational infrastructures. both physical and academic, as specified in Schedule - I, at Village Chikani, Tehsil Alwar. District Alwar in the State of Rajasthan agreed to invest the said infrastructure in a University research and studies in the disciplines specified in Schedule-II and has also deposited an amount of rupees one crore to be utilized in of fund establishment an endowment in accordance with the provisions of this Act;

the sufficiency of the above infrastructure And whereas. has been got enquired into by a committee, appointed in this behalf Government consisting by State of the Vice-chancellor, Maharishi Dayanand Saraswati University, Aimer, Commissioner, College Education, Government of Rajasthan, Jaipur, Faculty of Management, University of Rajasthan, Jaipur, Director, Technical Engineering, Rajasthan University, Kota, Superintendent, Sawai Man Singh Hospital, Jaipur, Dean, Faculty University of Rajasthan, Jaipur, Dean, of Education, Faculty of Science, University of Rajasthan, Jaipur, Head of Department, Electrical Engineering, Jai Narain Vyas University, Jodhpur, Department, Electronics and Communication, of Raiasthan Technical University. Kota and Principal, Pharmacy. Sawai Man Singh Hospital, Jaipur;

aforesaid And whereas. if the infrastructure is utilized University and the Educational incorporation a said Chachan Alwar Society. Chikani. is allowed run University, it would contribute in the academic development of the people of the State;

Now. therefore. be it enacted by the Rajasthan State Sixty-ninthYear of Republic of India, Legislature in the the follows:-

- **1. Short title, extent and commencement.** (1) This Act may be called the Lords University, Chikani (Alwar) Act, 2018.
 - (2) It extends to the whole of the State of Rajasthan.
 - (3) It shall come into force at once.

- **2. Definitions.-** In this Act, unless the context otherwise requires.-
 - (a) "AICTE" means All India Council of Technical Education established under All India Council of Technical Education Act, 1987 (Central Act No. 52 of 1987);
 - (b) "CSIR" means the Council of Scientific and Industrial Research, New Delhi a funding agency of the Central Government;
 - "DEC" (c) means the Distance Education Council established under section 28 of Indira Gandhi National Open University Act, 1985 (Central No. 50 of 1985);
 - education" "distance (d) means education imparted by combination of any two or more means of communication, viz. broadcasting, telecasting, correspondence courses, seminars, contact programmes and any other such methodology;
 - (e) "DST" means the Department of Science and Technology of the Central Government;
 - (f) "employee" person appointed by the means a University to work in the University and includes teachers, employees officers and other University;
 - (g) "fee" means collection made by the University from the students by whatever name it may be called, which is not refundable;
 - (h) "Government" means the State Government of Rajasthan;
 - (i) "higher education" means study of a curriculum or course for the pursuit of knowledge beyond 10+2 level;
 - (j) "hostel" means a place of residence for the students of the University, or its colleges, institutions or centres, maintained or recognized to be as such by the University;
 - "ICAR" means the Indian Council (k) of Agriculture a society registered Research, under the Societies Registration Act, 1860 (Central Act No. 21 1860);

- (l) "MCI" means Medical Council of India constituted under section 3 of the Indian Medical Council Act, 1956 (Central Act No. 102 of 1956);
- (m) "NAAC" means the National Assessment and Accreditation Council, Bangalore, an autonomous institution of the UGC;
- "NCTE" means the "National Council of Teacher (n) Education constituted under section 3 of the National Council of Teacher Education Act, 1993 (Central Act No. 73 of 1993);
- (0)"off campus centre" means a centre of the University established by it outside the main campus operated and maintained. as its constituent having unit, the University's complement facilities, faculty and staff;
- (p) "PCI" means Pharmacy Council of India constituted under section 3 of the Pharmacy Act, 1948 (Central Act No.8 of 1948);
- (q) "prescribed" means prescribed by Statutes made under this Act;
- "regulating body" (r) means a body established constituted by or under any law for the time being force laying down norms and conditions education. academic standards of higher ensuring UGC, AICTE, NCTE, MCI, PCI, NAAC. such as ICAR, DEC, **CSIR** and includes the State etc. Government;
- (s) "rules" means the rules made under this Act.,
- (t) "Schedule" means the Schedule to this Act;
- Body" means "Sponsoring the Chachan Educational (u) and Welfare Society, Chikani, Alwar, Society registered Rajasthan Societies under the Registration Act, 1958 (Act No. 28 of 1958) at Registration No. 7/Alwar, 2004-2005, dated 19.04.2004 the office of Registrar, Societies, in Alwar:
- (v) "Statutes", "Ordinances" and "Regulations" mean respectively, the Statutes, Ordinances and Regulations of the University made under this Act;

- (w) "student of the University" means a person enrolled in the University for taking a course of study for a degree, diploma or other academic distinction duly instituted by the University, including a research degree;
- (x) "study centre" means a centre established and maintained or recognized by the University for the purpose of advising, counseling or for rendering any other assistance required by the students in the context of distance education;
- (y) "teacher" means a Professor, Associate Professor, Assistant Professor or any other person required to impart education or to guide research or to render guidance in any other form to the students for pursuing a course of study of the University;
- (z) "UGC" means the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act No.3 of 1956); and
- (za) "University" means the Lords University, Chikani (Alwar).
- **3. Incorporation.-** (1) The first Chairperson and the first President of the University and the first members of the Board of Management and the Academic Council and all persons may hereafter become such officers or members, so long as they continue hold such office to or membership, are hereby constituted a body corporate by the name of the Lords University, Chikani (Alwar).
- (2) The movable and immovable property specified in the Schedule-I shall be vested in the University and the Sponsoring Body shall, immediately after the commencement of this Act, take steps for such vesting.
- (3) The University shall have perpetual succession and a common seal and shall sue and be sued by the said name.
- (4) The University shall situate and have its headquarters at Village Chikan, Tehsil Alwar, District Alwar (Rajasthan).

- 4. The objects of the University.-The of the objects undertake studies University shall be to research and the disciplines specified in Schedule-II and such other disciplines the University may with the prior approval of the State and Government, determine from time time to achieve to excellence and impart and disseminate knowledge in the said disciplines.
- **5. Powers and functions of the University**.- The University shall have the following powers and functions, namely:
 - instruction (a) provide for disciplines to specified in Schedule-II and make provisions to for research and the advancement for and dissemination of knowledge;
 - (b) grant, subject to such conditions as the University may determine, diplomas or certificates. and confer degrees or other academic distinctions on the basis of examinations. evaluation other method testing or any of persons, and to withdraw anv such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;
 - (c) to organize and to undertake extramural studies and extension service;
 - (d) to confer honorary degrees or other distinctions in the manner prescribed;
 - (e) to provide instruction, including correspondence and such other courses, as it may determine;
 - Professorships, (f) institute Associate Professorships. Assistant **Professorships** other and teaching academic posts required the or by University and to make appointment thereto;
 - (g) to create administrative, ministerial and other posts and to make appointments thereto;
 - (h) to appoint persons working in any other university or organization having specific knowledge permanently or for a specified period;
 - cooperate, collaborate associate with (i) or university or authority or other institution in such for manner and such purpose the University as may determine;

- establish study centres maintain schools, (j) to and institutions and such centres, specialized research laboratories or other units for instructions as are in the opinion of the University necessary for the furtherance of its object;
- (k) to institute and award fellowships, scholarships, studentships, medals and prizes;
- (l) to establish and maintain hostels for students of the University;
- make provisions for research (m) to and consultancy, for that purpose into such to enter arrangements institutions with other or bodies as the University may deem necessary;
- (n) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;
- (o) to demand and receive payment of fees and other charges;
- (p) to supervise the residences of the students of the University and to make arrangements for the promotion of their health and general welfare;
- (q) to make special arrangements in respect of women students as the University may consider desirable;
- (r) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard as may be deemed necessary by the University;
- arrangements promoting (s) to make for the health and general welfare of the employees of the University;
- (t) receive donations and acquire, hold. manage to and dispose of movable immovable any or property;
- borrow (u) money with the approval of the to Sponsoring Body for purposes the the of University;
- (v) to mortgage or hypothecate the property of the University with the approval of the Sponsoring Body;
- (w) to establish examination centres:

- the standard of degrees, (x) to ensure that certificates and other academic, distinctions not lower than those laid down by AICTE, NCTE, PCI and MCI. other similar established by or under any law for the time being in force for the regulation of education;
- (y) to set up off campus centre within the State, subject to the provisions of any other law for the time being in force; and
- (z) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.
- **6.** University to be self-financed.-The University shall be self-financed and shall not be entitled to receive any grant or other financial assistance from the State Government.
- **7. No power of affiliation.** The University shall have no power to affiliate or otherwise admit to its privileges any other institution.
- **8. Endowment Fund.-** (1) There shall be established an Endowment Fund as soon as may be after coming into force of this Act with an amount of rupees one crore which has been deposited by the Sponsoring Body with the State Government.
- (2) The Endowment Fund shall be used as security deposit to ensure that the University complies with the provisions of this Act and functions as per provisions of this Act. Statutes and the Ordinances. The State Government shall have powers to prescribed whole the forfeit in the manner, a part or Endowment Fund in case the University or the Sponsoring Body the provisions of contravenes any of this Act or Statutes. Ordinances, Regulations or rules made thereunder.
- (3) Income from the Endowment Fund may be utilized for development of infrastructure of the University but shall not be utilized to meet out the recurring expenditure of the University.
- (4) The amount of the Endowment Fund shall be invested and kept invested until the dissolution of the University in long

securities issued or guaranteed by the State Government or deposited and kept deposited until the dissolution of the University in the interest bearing Personal Deposit Account of the Sponsoring Body in the Government Treasury.

- case of investment (5) In in long security, term certificates of the securities shall be kept in the safe custody of the and in case of deposit in the interest bearing Government Deposit Account in Government Treasury, the deposit Personal be made with the condition that amount shall shall the be withdrawn without the permission of the State Government.
- General Fund.- The University shall establish a Fund, which shall be called the General Fund to which following shall be credited, namely:-
 - (a) fees and other charges received by the University;
 - (b) any contributions made by the Sponsoring Body;
 - any income received from (c) consultancy and other work undertaken the University in by pursuance of its objectives;
 - (d) trusts, bequests, donations, endowments and any other grants; and
 - all other sums received by the University. (e)
- **10**. of General Fund.-The **Application** General Fund utilized for meeting all expenses, recurring nonrecurring in connection with the affairs of the University:

Provided that expenditure shall be incurred no University in excess of the limits for total recurring expenditure and total non-recurring expenditure for the year, as may be fixed by the Board of Management, without the prior approval of the Board of Management.

- Officers of the University.- The following shall be the 11. officers of the University, namely:
 - the Chairperson; (i)
 - the President: (ii)
 - the Pro-President; (iii)
 - (iv) the Provost;
 - (v) the Proctor;
 - the Deans of Faculties; (vi)
 - (vii) the Registrar;

- (viii) the Chief Finance and Accounts Officer; and
- (viii) such other officers as may be declared by the Statutes to be the officers of the University.
- **12. The Chairperson.-** (1) The Chairperson shall be appointed by the Sponsoring Body with the consent of the State Government for a period of five years from the date on which he enters upon his office:

Provided that a Chairperson shall notwithstanding the expiration of his term continue to hold office until his successor enters upon the office.

- (2) Any vacancy in the office of Chairperson shall be filled within six months from the date of such vacancy.
- (3) The Chairperson shall, by virtue of his office, be the head of the University.
- (4) The Chairperson shall, if present, preside at the meetings of the Board of Management and at the convocation of the University for conferring degrees, diplomas or other academic distinctions.
- (5) The Chairperson shall have the following powers, namely:-
 - (a) to call for any information or record in connection with the affairs of the University;
 - (b) to appoint the President;
 - (c) to remove the President in accordance with the provisions of sub-section (11) of section 13; and
 - (d) such other powers as may be prescribed by the Statutes.
- "13. The President.- (1) The President shall be appointed by the Chairperson from a panel of not less than three and not more than five persons recommended by the Board of Management.
- (2) No person shall be eligible to appoint as President unless he is a distinguished academician having a minimum of ten years experience as Professor in a university or college or ten years of experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) The term of the office of the President shall be three years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier:

Provided that the shall be eligible same person for reappointment:

Provided further that a President shall, notwithstanding expiration of his term, continue to hold office until his successor enter upon the office.

- (4) For the purpose of selection of the President, the Board Management shall invite applications from eligible of through a public notice and while considering the names of persons to be appointed as President, the Board of Management shall give academic excellence, proper weightage to exposure to the higher adequate the education country and experience system in governance and academic and administrative record its findings in writing and enclose the same with the panel to be submitted to the Chairperson.
- (5) Any vacancy in the office of President shall be filled within six months from the date of such vacancy.
- The President shall be the principal executive University general academic officer of the and shall exercise over the affairs of the University superintendence and control shall execute the decisions of the authorities of the University.
- The President shall preside at the convocation of the University in the absence of the Chairperson.
- (8) If, in the opinion of the President, it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer or authority as would have in the ordinary course dealt with the matter:

Provided that if, in the opinion of the officer or authority concerned, such action should not have been taken by the President then such case shall be referred to the Chairperson, whose decision thereon shall be final:

Provided further that where any such action taken by the President affects any person in the service of the University, such person shall be entitled to prefer, within three months from the date on which such action is communicated to him, an appeal to the Board of Management and the Board of Management may confirm or modify or reverse the action taken by the President.

- (9) If, in the opinion of the President, any decision of any authority of the University is outside the powers conferred by this Act or Statutes, Ordinances, Regulations or rules made thereunder or is likely to be prejudicial to the interests of the University, he shall direct the authority concerned to revise its decision within fifteen days from the date of its decision and in case the authority refuses or fails to revise such decision, then such matter shall be referred to the Chairperson and his decision thereon shall be final.
- The President shall exercise such other powers perform such other duties as may be prescribed by the Statutes or the Ordinances.
- (11) If the Chairperson is satisfied, on an enquiry made or caused to be made on a representation made to him or otherwise, that the continuance of President in his office is prejudicial to the interests of the University or the situation so warrants, he may, by an order in writing and stating the reasons therein for doing so, ask the President to relinquish his office from such date as may be specified in the order:

Provided that before taking an action under this subsection, the President shall be given an opportunity of being heard."

- 14. The **Pro-President.-**(1) The **Pro-President** shall be appointed by the Chairperson in consultation with the President.
- (2) The Pro-President shall hold office for a period of three years and shall be eligible for re-appointment for a second term.
- (3) The conditions of service of the Pro-President shall be such as may be prescribed by the Statutes.
- (4) If the Chairperson is satisfied, on an enquiry made or caused to be made on a representation made to him or otherwise, that the continuance of the Pro-President in his office is prejudicial to the interests of the University or the situation so warrants, he by an order in writing and stating the reasons therein for doing so, ask the Pro-President to relinquish his office from such date as may be specified in the order:

Provided that before taking an action under this subthe Pro-President shall be given an opportunity of being section, heard.

- (5) The Pro-President shall assist the President in such matters as are assigned to him by the President from time to time and shall exercise such powers and perform such functions as may be delegated to him by the President.
- **The Provost.-** (1) The Provost shall be appointed by the President for such period and in such manner as may be prescribed by the Statutes.
- (2) The Provost shall ensure discipline in the University and shall keep the various unions of the teachers and employees advised of the various policies and practices in the University.
- The Provost shall exercise such other powers perform such other duties as may be prescribed by the Statutes.
- **16.** The Proctor.- (1) The Proctor shall be appointed by the President for such period and in such manner as may be prescribed by the Statutes.
- (2) The Proctor shall be responsible for the maintenance of discipline among the students and keep the various students' unions advised of the various policies and practices in the University.
- The Proctor shall exercise such other perform such other duties as may be prescribed by the Statutes.
- 17. The Dean of Faculty.- (1) There shall be a Dean of each Faculty who shall be appointed by the President for a period of three years in such manner as may be prescribed by the Statutes.
- (2) The Dean shall convene meetings of the Faculty, as and when required, in consultation with the President and shall preside over the same. He shall formulate the policies and development programme of the Faculty and present the same to the appropriate authorities for their consideration.
- (3) The Dean of Faculty shall exercise such other powers and perform such other duties as may be prescribed by the Statutes.
- **18.** The Registrar.- (1) The Registrar shall be appointed by the such manner be prescribed Chairperson as may Statutes.

- (2) All contracts shall be signed and all documents records shall be authenticated by the Registrar on behalf of the University.
- The Registrar shall be the Member-Secretary of the Board of Management and Academic Council but he shall not have a right to vote.
- (4) The Registrar shall exercise such other powers perform such other duties as may be prescribed by the Statutes.
- The Chief Finance and **19.** Accounts Officer.-(1) The Chief Finance and Accounts Officer shall be appointed the President in such manner as may be prescribed by the Statutes.
- (2) The Chief Finance and Accounts Officer shall exercise such powers and perform such duties as may be prescribed by the Statutes.
- **20. Other officers**.- (1) The University may appoint such other officers as may be necessary for its functioning.
- (2) The manner of appointment and powers and functions of such officers shall be such as may be prescribed by the Statutes.
- 21. Authorities of the University.-The following shall be the authorities of the University, namely:
 - the Board of Management; (i)
 - (ii) the Academic Council;
 - (iii) the Faculties; and
 - (iv) such other authorities declared as may be by the Statutes to be the authorities of the University.
- 22. The **Board** of **Management.-** (1) The Board of Management of the University shall consist following, of the namely:-
 - (a) the Chairperson;
 - the President; (b)
 - (c) five persons nominated by the Sponsoring out of whom two shall be eminent educationists

- or specialists in disciplines specified in Schedule-II;
- (d) one expert of management or information technology from outside the University, nominated by the Chairperson;
- (e) one expert of finance, nominated by the Chairperson;
- (f) Commissioner, College Education or his nominee not below the rank of Deputy Secretary; and
- (g) two teachers, nominated by the President.
- (2) The Board of Management shall be the principal executive body of the University. All the movable and immovable property of the University shall vest in the Board of Management. It shall have the following powers, namely:-
 - (a) to provide general superintendence and directions and to control the functioning of the University by using all such powers as are provided by this Act or the Statutes, Ordinances, Regulations or rules made thereunder:
 - to review the decisions of other authorities of the (b) University in case they are not in conformity with provisions of this Act or the Statutes. Ordinances, Regulations or rules made thereunder:
 - (c) to approve the budget and annual report of the University;
 - (d) to lay down the policies to be followed by the University;
 - (e) to recommend to the Sponsoring Body about University, if voluntary liquidation of the a situation arises when smooth functioning of the University does not remain possible, in spite of all efforts; and
 - (f) such other powers as may be prescribed by the Statutes.
- (3) The Board of Management shall meet at least three times in a calendar year.

- (4) The quorum for meetings of the Board of Management shall be five.
- 23. Academic Council.-The (1) The Academic Council shall consist of the President and such other members as may be prescribed by the Statutes.
- (2) The President shall be the Chairperson of the Academic Council.
- (3) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act and the rules. Regulations, Statutes or Ordinances. made thereunder, co-ordinate and exercise supervision over general the academic policies of the University.
- (4) The quorum for meetings of the Academic Council shall be such as may be prescribed by the Statutes.
- 24. Other authorities.-The composition, constitution, powers and functions of other authorities of the University shall be such as may be prescribed by the Statutes.
- Disqualification for membership of an authority.- A 25. person shall be disqualified for being a member of any of the authorities of the University, if he
 - is of unsound mind and stands so declared by a (a) competent court;
 - is an undischarged insolvent; (b)
 - been (c) convicted of offence involving has any moral turpitude;
 - conducting (d) or engaging himself private coaching classes; or
 - has been punished for indulging in or promoting (e) unfair practice the conduct of in any examination, in any form, anywhere.
- 26. Vacancies not to invalidate the proceedings any the University. – No act or proceeding authority of any authority of the University shall be invalid merely by reason of vacancy or defect in the constitution thereof.

of emergent vacancies. - Any vacancies 27. Filling up occurred in the membership of authorities of the University due to death, resignation or removal of a member or due to change of capacity in which he was appointed or nominated, shall be filled up as early as possible by the person or the body who had appointed or nominated such a member:

Provided that the person appointed or nominated member of an authority of the University on an emergent vacancy, shall remain member of such authority for only the remaining period of the member, in whose place he is appointed nominated.

- 28. Committee.-The authorities or officers of the University may constitute such committees with such of terms reference as may be necessary for specific tasks to be performed by such committees. The constitution of such committees duties shall be such as may be prescribed by the Statutes.
- **29.** The Statutes.- (1) Subject to the provisions of this Act, the Statutes of the University may provide for all or any of the following matters, namely:-
 - (a) the constitution. powers and functions of the authorities of the University as may be constituted from time to time:
 - terms and conditions of appointment of (b) President and his powers and functions;
 - the and terms and conditions of (c) manner appointment of the Registrar Chief Finance and and Accounts Officer and their powers and functions:
 - the manner in which and the period for which the (d) shall be appointed Provost and the Proctor their powers and functions;
 - the manner in which the Dean of Faculty shall be (e) appointed and his powers and functions;
 - (f) the and terms conditions of manner and appointment of other officers and teachers and their powers and functions;
 - the terms and conditions of service of employees (g) of the University and their functions;

- (h) the procedure for arbitration in case of disputes between officers, teachers, employees and students;
- (i) the conferment of honorary degrees;
- (j) the provisions regarding exemption of students from payment of tuition fee and for awarding to them scholarships and fellowships;
- (k) provisions regarding the policy of admissions, including regulation of reservation of seats;
- (1) provisions regarding fees to be charged from students;
- (m) provisions regarding number of seats in different courses;
- (n) creation of new authorities of the University;
- (o) accounting policy and financial procedure;
- (p) creation of new departments and abolition or restructuring of existing departments;
- (q) institution of medals and prizes;
- (r) creation of posts and procedure for abolition of posts;
- (s) revision of fees;
- (t) alteration of the number of seats in different syllabi; and
- (u) all other matters which under the provisions of this Act are required to be, or may be, prescribed by the Statutes.
- (2) The Statutes of the University shall be made by the Board of Management and shall be submitted to the State Government for its approval.
- The State Government shall consider the **Statutes** by the University give its and shall approval thereon within two months from the date of its receipt with such modifications, if any, as it may deem necessary.
- (4) The University shall communicate its agreement to the Statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government under sub-section (3), it may give reasons therefor

after considering such reason, the State Government may may not accept the suggestions made by the University.

- (5) The State Government shall publish the Statutes, finally approved by it, in the Official Gazette, and thereafter, Statutes shall come into force from the date of such publication.
- **30.** The Ordinances. (1) Subject to the provisions of this Act or Statutes made thereunder, the Ordinances may provide all or any of the following matters, namely:
 - the admission of students to the University (a) and their enrolment as such;
 - laid down the courses of study (b) to he for the degrees. diplomas and certificates of the University;
 - (c) the award of the degrees, diplomas, certificates and other academic distinctions, the minimum qualifications for the same and the measures be taken relating to the granting and obtaining of the same;
 - (d) the conditions for award of fellowships, scholarships, stipends, medals and prizes;
 - the conduct of examinations, including (e) of office manner of appointment and the duties of examining bodies. examiners and moderators:
 - fees to be charged for the courses, examinations, (f) degrees and diplomas of the University;
 - the conditions of residence of the students of the (g) University:
 - (h) provision regarding disciplinary action against the students:
 - composition and functions (i) the creation, any other body which is considered necessary for improving the academic life of the University;
 - (j) the manner of co-operation and collaboration with other Universities and institutions of higher education: and
 - all other matters which by this (k) Act or Statutes made thereunder are required to be provided by the Ordinances.

- (2) The Ordinances of the University shall be made by the Academic Council which after being approved by the Board of Management, shall be submitted to the State Government for its approval.
- (3) The State Government shall consider the Ordinances submitted under sub-section (2) within two months from the date of their receipt and shall either approve them or give suggestions for modifications therein.
- Council (4) The Academic shall either modify Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the suggestions made State Government and shall return the Ordinances along with such reasons, if any, to the State Government and on receipt of the same, the State Government shall consider the comments of Academic Council approve the Ordinances of the and shall University with or without such modifications.
- 31. Regulations. The authorities of the University may, subject to the prior approval of the Board of Management, make regulations, consistent with this Act and the rules, Statutes and the Ordinances made thereunder, for the conduct of their own business and that of the committees appointed by them.
- **32. Admissions**. (1) Admission in the University shall be made strictly on the basis of merit.
- (2) Merit for admission In the University may he determined either on the basis of marks or grade obtained in the qualifying examination. and achievements in co-curricular and basis of extra-curricular the marks activities or on grade obtained in the entrance test conducted at the State level either by an association of the universities conducting similar courses or by any agency of the State:

Provided that admission in professional and technical courses shall be made only through entrance test.

(3) Reservation in admission to the University for scheduled castes, scheduled tribes, backward classes, more

backward classes, women and handicapped persons shall be provided as per the policy of the State Government.

- **33. Fee structure**. (1) The University may, from time to time, prepare its fees structure and sent it for approval of the committee constituted for the purpose.
- (2) The committee shall consider the fees structure prepared by the University and if it is satisfied that the proposed fees is-
 - (a) sufficient for-
 - (i) generating resources for meeting the recurring expenditure of the University; and
 - (ii) the savings required for the further development of the University; and
 - (b) not unreasonably excessive, it may approve the fees structure.
- (3) The fees structure approved by the committee under sub-section (2) shall remain in force for three years and the University shall be entitled to charge fees in accordance with such fees structure.
- (4) The University shall not charge any fees, by whatever name called, other than that for which it is entitled under subsection (3).
- **34. Examinations**. At the beginning of each academic session and in any case not later than 30th of August of every calendar year, the University shall prepare and publish a schedule of examinations for each and every course conducted by it and shall strictly adhere to the schedule.

Explanation. - "Schedule of Examination" means a table giving details about the time, day and date of the commencement of each paper which is a part of a scheme of examinations and shall also include the details about the practical examinations:

Provided that if, for any reason whatsoever, the University has been unable to follow this schedule, it shall, as soon as practicable, submit a report to the State Government incorporating

the reasons for making a departure from the published schedule. The State Government may, thereon, issue such directions as it may deem fit for the compliance of the schedule.

35. Declaration of results.- (1) The University shall strive to declare the result of every examination conducted by it within thirty days from the last date of the examination for that particular course and shall in any case declare the results latest within forty-five days from such date:

Provided that if, for any reason whatsoever, the University is unable to finally declare the results of any examination within the aforesaid period of forty-five days, it shall submit a report incorporating the reasons for such delay to the State Government. The State Government may, thereon, issue such directions as it may deem fit.

- (2) No examination or the results of an examination shall be held invalid only for the reasons that the University has not followed the time schedule as stipulated in section 34 or, as the case may be, in this section.
- **36. Convocation**. The convocation of the University shall be held in every academic year in the manner as may be prescribed by the Statutes for conferring degrees, diplomas or for any other purpose.
- 37. Accreditation of the University.- The University shall obtain accreditation from the NAAC, as per the norms of NAAC and inform the State Government and such other regulating bodies which are connected with the courses taken up grade provided NAAC the University about the by the University University. The shall get renewed such accreditation from time to time as per the norms of the NAAC.
- 38. University to follow rules, regulations, norms, etc. of regulating bodies. Notwithstanding anything contained in this Act, the University shall be bound to comply with all the rules, etc. of the regulating bodies regulations, norms, and such facilities and assistance to such bodies as required are them to discharge their duties and carry out their functions.

- **39.** Annual report. (1) The annual report University shall be prepared by the Board of Management which shall other matters, include among the steps taken by University towards the fulfilment of its objects and copy of the same shall be submitted to the Sponsoring Body.
- (2) Copies of the annual report prepared under sub-section (1) shall also be presented to the State Government.
- **40. Annual accounts and audit**. (1) The annual accounts including balance sheet of the University shall be prepared under directions of' the Board of Management and the annual accounts shall be audited at least once in every year by the auditors appointed by the University for this purpose.
- (2) A copy of the annual accounts together with the audit report shall be submitted to the Board of Management.
- (3) A copy of the annual accounts and audit report along Board with the observations of the of Management submitted to the Sponsoring Body.
- (4) Copies of annual accounts and balance sheet prepared sub-section (1) shall also be presented to the under State Government. The advice of the State Government, if any, arising out of the accounts and audit report of the University shall placed before the Board of Management. The Board of Management shall issue such directions, as it may deem fit and compliance shall be reported to the State Government.
- 41. **Powers** of the State Government the University. - (1) For the purpose of ascertaining the standards of teaching, examination and research or any other matter relating the University, the State Government may cause an inspection, be made in such manner as may be prescribed, by such person or persons as it may deem fit.
- (2) The Government shall the State communicate to University its recommendations in regard to the result of such inspection for corrective action. The University shall adopt such corrective measures and make efforts SO ensure the as to compliance of the recommendations.

- (3) If the University has failed to comply with the recommendations made under sub-section (2) with in a responsible time, the State Government may give such directions as it may deem fit for such compliance.
- 42. **Powers** of the State Government to call for information. - (1) The State Government may call for information University relating to working, its achievements. standard of teaching, examination and research other matters as it may consider necessary to judge the efficiency of the University in such form and within such time as may be prescribed by rules.
- (2) The University shall be bound to furnish the information as required by the State Government under sub-section (1) within the prescribed time.
- University by 43. **Dissolution** of the the **Sponsoring Body**. - (1) The Sponsoring Body may dissolve the University by giving a notice to the effect in the prescribed manner to the State and the employees Government and the students of University at least one year in advance:

Provided that dissolution of the University shall have effect only after the approval of the State Government and the last batches of students of the regular courses have completed their courses and they have been awarded degrees, diplomas or awards, as the case may be.

- (2) On the dissolution of the University all the assets and liabilities of the University shall vest in the Sponsoring Body.
- Special powers of the State Government in certain circumstances. - (1) If it appears to the State Government that the University has contravened any of the provisions of this Act or the rules, Statutes or Ordinances made thereunder or has violated of the directions issued by it under this Act or has ceased to carry out any undertakings given by it to the State Government or a situation of financial mismanagement or mal-administration has in the University, shall issue requiring arisen it notice the University to show cause within forty-five days as to why an order of its liquidation should not be made.

- (2) If the State Government, on receipt of reply of the on the notice issued under sub-section (1), is satisfied University a *prima facie* case of contravening there is any provisions of this Act or the rules, Statutes or Ordinances made thereunder or of violating directions issued by it under this Act or of ceasing to carry out the undertakings given by it or of 'financial mismanagement or mal-administration, it shall make an order of such enquiry as it may consider necessary.
- (3) The State Government shall, for the purposes of any enquiry under sub-section (2), appoint an inquiry officer or officers to inquire into any of the allegations and to make report thereon.
- (4) The inquiry officer or officers appointed under subsection (3) shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (Central Act No. 5 of While trying a suit in respect of the following matters, 1908). namely:
 - summoning and enforcing the (a) attendance of any person and examining him on oath;
 - the discovery (b) requiring and production of any such document or any other material as may be predicable in evidence; and
 - requisitioning any public record from any court or (c) office.
- (5) The inquiry officer or officers inquiring under this Act shall be deemed to be a civil court for the purposes of section 195 and Chapter 26 of the Code of Criminal Procedure, 1973 (Central Act No.2 of 1974).
- On receipt of the enquiry report from the officer or officers appointed under sub-section (3), if the State Government is satisfied that the University has contravened any of the provisions of this Act or the rules, Statutes or Ordinances made thereunder or has violated any of the directions issued by it under this Act or has ceased to carry out the undertakings given by it or a situation of financial mismanagement mal-administration has and arisen the University which threatens the academic standard of University, it shall make orders for liquidation of the University administrator and thereupon the authorities and and appoint an

officers of the University shall be subject to the order and direction of the administrator.

- The administrator appointed under sub-section (6) shall have all the powers and be subject to all the duties of the Board of Management under this Act and shall administer the affairs of the University until the last batch of the students of the regular courses have completed their courses and they have been awarded degrees, diplomas or awards, as the case may be.
- been awarded the After having degrees, diplomas or awards, as the case may be, to the last batches of the students of the regular courses, the administrator shall make a report to the effect to the State Government.
- (9) On receipt of the report under sub-section (8), the State Government shall, by a notification in the Official Gazette, issue an order dissolving the University and from the date of publication of such notification the University shall stand dissolved and all the assets and liabilities of the University shall vest in the Sponsoring Body from such date.
- Power to make rules. (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.
- (2) All rules made under this Act shall be laid, as soon as may be, after they are so made, before the House of the State Legislature, while it is in session, for a period of not less than fourteen days which may be comprised in one session or in two successive sessions and if before the expiry of the session in which they are so laid or of the session immediately following, the House of the State Legislature makes any modification in any such rules or resolves that any such rules should not be made, such rules shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.
- **46. Power to remove difficulties.** (1) If any difficulty arises in giving effect to the provisions of this Act, the State

may, by order published in the Official Gazette, make Government provisions inconsistent with provisions, not the of this appear be necessary expedient for removing to it to or the difficulty.

Provided that no order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act.

- (2) Every order made under this section shall, as soon as may be after it is made, shall be laid before the House of the State Legislature.
- 47. The Act to have overriding effect.- The provisions of this Act and the rules, Statutes, Ordinances made thereunder shall have effect notwithstanding anything to the contrary contained in any other law, for the time being in force, relating to the matters in respect of which the State Legislature has exclusive power to make laws.

SCHEDULE-I Infrastructure

1. Land: 30.125 Acres of land comprising in Site "A" Nos. 1091. 1080, 1093, 1095, 1090, 1090/2428 and 1027/2456 Chikani Techil and District situated Village of Alwar at (Rajasthan) Site "B" Khasra Nos. 333, 338, 339, 339, 341 to 350 situated Village Baldave-Bass **Tehsil** District and Alwar (Rajasthan)

2. Buildings:

(i) Administrative Block:

(a) Number and Category of Units: 15

S.No.	Category of Units	No. of Units
1.	Chairperson Room	1
2.	President Room	1
3.	Director Room	1
4.	Registrar Room	1
5.	Office of Dean (Academic)	1
6.	Office of Controller of Examination	2
7.	Accounts Office	2

8.	Other Administrative Room	6
	Total	15

(b) Measurement of total covered area: 1860.92 Square Metres

(ii) Academic Block:

(a) Number and Category of Units: 217

S.No.	Category of Units	No. of Units
1.	Class Rooms	63
2.	Laboratory Rooms	39
3.	Work Shop	1
4.	Library Halls	5
5.	Tutorial Rooms	3
6.	Teaching Hospital Rooms (300 Beds)	47
7.	Seminar Halls	3
8.	Common Rooms	4
9.	Facilities with Toilet	26
10.	Balance Room	1
11.	Museum	1
12.	Canteen	1
13.	Offices of Heads of the Departments	5
14.	Staff Rooms	5
15.	Stores	6
16.	Security Guard Rooms	4
17.	Generator Room	1
18.	Metre Room	1
19.	Water Supply Room	1
	Total	217

(b) Measurement of total covered area: 30519.27 Square Metres.

(iii) Residential Block:

- (a) Teachers/Officers residence:
 - (i) Number and Category of Units: 29

Category of Units	No. of Units
Staff Residences	29

(ii) Measurement of total covered area: 2862.48 Square Metres.

- (b) Students Residence
 - (i) Number and Category of Units:185

S.No.	Category of Units	No. of Units
1.	Boys Hostel	136
2.	Girls Hostel	47
3.	Mess	2
	Total	185

(ii) Measurement of total covered area: 8708.33 Square Metres.

Total Built up Area: 43951.00 Square Metres

3. Faculties: (Faculities will be appointed in each department or discipline as soon as approval is granted to start the University as norms of UGC etc.)

4. Academic Facilities:

(i) Libraries:

S.No.	Branch/Course	Books	Titles
1.	Engineering	24699	1769
2.	Master of Business Administration	3475	219
3.	Bachelor of Business Administration, Bachelor of Commerce and Science	11058	570
4.	Hotel Management	2619	149
5.	Pharmacy.	4833	367
	Total	46684	3074

- (ii) Laboratory: Well equipped laboratories as per requirement.
- (iii) Reading Room: Available
- (iii) Journals:

S.No.	Branch	Journals
1.	Engineering	68
2.	Master of Business	12
	Administration	
3.	Bachelor of Business	15
	Administration, Bachelor of	
	Commerce and Science	
4	Pharmacy	10
	Total	105

(V) Other Facilities:

- Automated Teller Machine
- Audio Visual Class Room
- Canteen
- Guest House
- Hostels
- Internet Access
- Medical Facility
- R.O. (Reverse Osmosis) Drinking Water
- Staff Quarters
- Transport facility
- Tutorial Rooms
- Wi-Fi Connectivity
- 24 Hours Power Supply
- 24 Hours Security System

6. Facilities for co-curricular activities:

- Auditorium for organizing cultural and academic programs.
- Swimming Pool
- Gymnasium
- Sports Grounds-
 - √ Football
 - √ Volleyball
 - √ Basket ball
 - √ Lawn Tennis
 - √ Badminton
 - √ Table Tennis

SCHEDULE-II

Disciplines in which Univesity shall undertake study and research:

- 1. Bachelor of Technology (Petroleum)
- 2. Bachelor of Technology (Computer Science and Engineering)
- 3. Bachelor of Technology (Aerospace Engineering)
- 4. Bachelor of Technology (Electrical Engineering)
- 5. Bachelor of Technology (Mechanical Engineering)
- 6. Bachelor of Technology (Chemical Engineering)
- 7. Bachelor of Technology (Civil Engineering)
- 8. Bachelor of Technology (Architecture)
- 9. Bachelor of Technology (Automobile Engineering)
- 10. Fashion Technology
- 11. Bachelof of Hotel Management and Catering Technology
- 12. Bachelor of Pharmacy
- 13. Bachelor of Law (Integrated course)
- 14. Bachelor of Education
- 15. Bachelor of Business Administration
- 16. Bachelor of Commerce (Pass Course and Honours)
- 17. Bachelor of Science (Physics, Chemistry, Biology, Maths-Pass Course and Honours)
- 18. Bachelor of Arts (Humanities- Pass Course and Honours)
- 19. Master of Science (Physics, Chemistry, Biology, Maths)
- 20. Master of Technology
- 21. Master of Business Administration
- 22. Master of Pharmacy
- 23. Master of Arts (Humanities)
- 24. Master of Education
- 25. Mass Communication
- 26. Polytechnic
- 27. Bachelor of Vocational Training
- 28. Bachelor of Medicine and Bachelor of Surgery (MBBS)
- 29. Bachelor of Science (Nursing)
- 30. General Nursing and Midwifery (GNM) Auxiliary Nursing Midwifery (ANM)

- 31. Paramedical Courses (Bachelor of Physiotherapy etc.)
- 32. Doctor of Philosophy (Ph.D.) in related disciplines

In Exercise of the powers conferred under section 4 of the Lords University, Chikani, Alwar, Act, 2018, Disciplines in which University shall undertake study and research form session 2020-21:-

- 1. Computer Applications (BCA MCA etc.)
- 2. Information Technology (BSc-IT, MSc-IT etc.)
- 3. Engineering & Technology: B.Tech. & M.Tech. in Solar and Alternative Energy, Conversing Technology etc.
- 4. Arhitecture and Planning (B.Arch, M.Arch etc.)
- 5. Healthcare courses including Dental (BDS, MDS etc.) Medical (MD/MS etc.), Pharmaceutical Sciences (D. Pharm etc.), Ayurveda (BAMS, MD/MS, PG Diploma in Panchkarma, Ayurvedic cosmetology and Skin Disease etc.), Naturopathy (DNYS, BNYS, MNYS etc.), Homoeopathy (BHMS, MD/MS etc.), Nursing (MSc. Nursing etc.), Paramedical (DMLT, BMLT, MMLT, BOTT, BRIT, DHSI etc.), BSc/MSc in Medical Sciences etc.
- 6. Veterinary (AHDP, BVSc, BVSc & AH, MVSc etc)
- 7. BSc-Agriculture (Hons.), B.Sc (Hons.) in Horticulture Sericulture, Genetics and Plant Breeding, Entomology, Forestry, Food Nutrition ad Dietetics etc., Diploma in Agriculture, MSc Agriculture in related disciplines etc.
- 8. Fire and Safety (Diploma in Fire & Safety Management, Diploma in Disaster Management, Certificate Course in Fireman etc.)
- 9. Hotel Management (DHM, BSc HM, BBA HM, MBA HM, MHM, BATHM etc.)
- 10. Supply Chain Management (CSCM, DSCM, PGDSCM, BBA-Supply Chain & Logistic, MBA-Supply Chain & Logistic etc.)
- 11. Management, MBA/M.Com in FTM International Trade and Commerce (Diploma in International Trade, BBA-International Trade, BFT-Bachelor of Foreign Trade, B.Com in Foreign Trade etc.)
- 12. Law (LLB, LLM, PG Diploma in Labour Law, PG Diploma in Cyber Law, P,G Diploma in Intellectual Property Rights Law, PG Diploma in Human Rights etc.)
- 13. Physical Education (D.PEd, B.PEd, M.PEd etc.) .
- 14. Education (DElEd, BEIEd, BA BEd, BSc BEd etc.)
- 15. Library and Information Sciences (D.Lib, B.Lib, M.Lib etc.)

- 16. Fine Arts (BFA, MFA, BPA, MPA, BVA, MVA etc.)
- 17. Designing (Diploma, B.Des, M.Des in Fashion Design, Interior Design, Jewellery Design, Craft and Accessory Design etc.)
- 18. Beauty care and Wellness (Diploma in Beauty Care etc.)
- 19. M.Sc. (Green Chemistry, Biochemistry, Microbiology, Biotechnology, Anatomy & Physiology, Clinical Psychology)
- 20. M.Com.
- 21. M.Phil. in all disciplines.

महावीर प्रसाद शर्मा,
Principal Secretary to the
Government.

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Government Central Press Jaipur.